

This is an application  
u/s 17 of the  
A.T. Act 1985  
it is in  
prescribed  
format  
paper book  
form it is  
free from  
defects.  
submitted  
before the  
Bench for  
hearing  
along with  
O.A. on  
26/3/2001.

1/26.03.2001

Shri J.K. Karn, counsel for the applicant.

Issue show cause notice as to why the contempt proceedings be not initiated against the respondents for non-compliance of the order dated 18.02.1999 passed in OA-599/96. Requisites to be filed within a week.

List it for hearing on 24.05.2001.

SRK/

(L. HMINGLIANA)/M(A)

(L. JHA)/M(J)

2./ 24.5.2001.

Shri J.K. Karn, counsel for applicant.

In the light of submissions made by Sr. Stamding  
Counsel for respondents, hearing is adjourned to 17.7.01.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

3./17.07.01

For want of D.B., hearing on contempt is  
adjourned to 03.08.2001.

SRK/

(L. HMINGLIANA)/M(A)

4./ 3.8.2001. For want of D.B., hearing on contempt is  
adjourned to 26.9.2001.

/CBS/

(L.R.K. PRASAD)/M(A)

Notices issued  
on 4.4.2001  
Mailed  
17/4/2001

5/26.9.2001

For want of time, list it for hearing  
on 4.12.2001.

MES.

( L. Hminglana )/M(A)

( L. Jha )/M(J)

6

4.12.01

CM

Show cause reply not filed. Be listed  
on 24.1.2002 for hearing.

( L.R.K.Prasad )  
M(A)

( B.N.Singh Neelam )  
V.C.

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24.1.02

CM

Learned counsel for the applicant is present.  
On behalf of the allged contemnors, Shri V.M.K.Sinha,  
learned Senior Standing Counsel, has prayed for  
adjournment as to file show cause. Prayer is  
allowed. Be listed on 14.3.2002 for hearing.

( L.R.K.Prasad )  
M(A)

( B.N.Singh Neelam )  
V.C.

8/14.3.2002 For want of time, be listed it  
for hearing on 10.5.2002.

SKS ( Sarweshwar Jha )/M(A) ( B.N.Singh Neelam )/V.C.

9/10.05.02 For want of time, be listed on 24.07.2002 for  
hearing.

SRK/

( L.R.K. Prasad )/M(A)

( B.N. Singh Neelam )/V.C.

CCPA-27/01

10/24.7.2002 Both sides present

Be listed for hearing on 13.8.2002.

SKS

( L.R.K.Prasad )/M(A) ( B.N.Singh Neelam )/VC

11/13.8.2002 For want of time, be listed for hearing  
on 11.10.2002.

SKS

( S.Jha )/M(A) ( B.N.Singh Neelam )/VC

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11.10.02

For want of D.B., list it on  
23.12.2002 for hearing.

S.Jha  
(S.Jha)  
M(A)

13./ 23.12.2002. Being a D.B. matter, list it on 31.1.2003 for  
hearing.

/CBS/

B.N.SINGH NEELAM  
(B.N.SINGH NEELAM)/V.C.

14/31.01.2003 : Mr. J.K.Karn, counsel for the applicant.

Mr. V.M.K.Sinha, SSC for the respondents.

At the very outset the learned counsel for the applicant has submitted that since the order so passed in the O.A. has been complied with by the respondents, this contempt petition has become infructuous and in that light it may be disposed of. Mr. V.M.K.Sinha, Id. SSC for the respondents submits that he has already filed the show cause.

In the light of the submissions made by the parties, this contempt petition stands dropped and notices so issued stands discharged.

skj

(L.R.K.Prasad)  
Member (A)

(B.N.Singh Neelam)  
Vice-Chairman